



2026:AHC:166195

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 7692 of 2026**

Raju Vishwakarma

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ajay Kumar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Learned counsel for the applicant; and learned A.G.A. for the State are present.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 262 of 2025 under Section 3/5A/5B/8 of the Prevention of Cow Slaughter Act and Section 11 of Prevention of Cruelty to Animals Act and Section 325 of the B.N.S., 2023 Police Station-Saiyyadraja, District-Chandauli with a prayer to enlarge him on anticipatory bail, as the applicant apprehends his arrest in the aforesaid case.

3. The learned counsel for the applicant states that the applicant has been falsely implicated in the present case. He seeks anticipatory bail on the following grounds :-

i) A Mahindra pickup vehicle was detained by the police and from the said vehicle nine cows were recovered, out of which four cows were found dead.

ii) The applicant has been implicated solely on the ground that he is stated to be the owner of the said vehicle.

iii) The applicant has no criminal antecedents.

iv) Except for the confessional statement of the co-accused, there is no other tangible evidence against the applicant.

4. Learned A.G.A. has opposed the prayer for grant of anticipatory bail and

has contended that the cows in question were being treated with extreme cruelty during transport which led to the death of four cows. He further contends that this clearly indicates that the cows were being transported for the purpose of slaughter. The vehicle belonging to the applicant was used for the said purpose, thereby establishing the involvement of the applicant. He however, could not dispute the fact that the applicant has no criminal antecedents.

5. I have heard the submissions of the learned counsel for the parties.

6. The applicant has not been named in the FIR. Only a vehicle was found carrying nine cows, out of which, four were found dead. The name of the applicant has figured in the FIR on the basis of suspicion as he is stated to be the owner of the said vehicle. The applicant has no criminal antecedents. No instrument which may be used for slaughter has been recovered from the vehicle in question.

7. Taking into consideration the entire facts and circumstances of the case, as discussed above, this Court is of the prima facie opinion that the applicant has made out a case for grant of anticipatory bail.

8. The anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant- Raju Vishwakarma, involved in the aforesaid case crime, he shall be released on anticipatory bail on his furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

- i. The applicant shall make himself available for interrogation by a police officer as and when required;
- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. The applicant shall not leave India without the previous permission of the Court;
- iv. The applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 6, 2026
Shweta

(Rajiv Lochan Shukla,J.)